

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.1970 of 2019

Manoranjan Kumar Jamuar, aged about 67 years, S/o Late Baleshwar Prasad Jamuar, R/o -B/51, Mada Colony, P.O., P.S. & District Dhanbad Petitioner

Versus

1. Jharkhand Mineral Area Development Authority (in short JMADA) through its Managing Director, having its office Jmada Bhawan, P.O., P.S. & District Dhanbad
2. Accounts Officer, JMADA, Mada Bhawan, P.O., P.S. & District Dhanbad Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ajay Kumar Singh, Advocate

For the Respondents : Mr. Santosh Kumar Jha, Advocate

05/09.07.2020 Heard Mr. Ajay Kumar Singh, learned counsel for the petitioner and Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha, learned counsel for the respondents-JMADA.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

The petitioner has preferred this writ petition for payment of post retiral benefits viz. arrear of 6th Pay Revision, ACP/MACP, Group Insurance, Provident Fund deposited with the trusty, Gratuity, arrear of salary and other admitted service dues, if any.

Learned counsel appearing for the petitioner submits that the petitioner has earlier moved before this Court in W.P.(S) No.1012 of 2013. He further submits that however some amount has been paid but rest amount are remained to be paid. He also submits that a sum of Rs.7,99,747/- has been paid to the petitioner in the light of order of this Court in W.P.(S) No.1012 of 2013 and order dated 31.08.2015 (Annexure-3) has been passed.

Mr. Jha, learned counsel for respondents submits that the petitioner has not filed objection in view of reasoned order wherein he

was directed to file the objection within 15 days.

In view of above fact, the petitioner is directed to file fresh representation before the respondent no.1 within a period of four weeks with all the prayers made in the writ petition. If such representation is filed within the aforesaid period, the respondent no.1 shall take decision in accordance with rules, regulations and guidelines and scheme of JMADA within a period of eight weeks thereafter.

With the above observation and direction, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit